

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 393/MP/2018

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 to establish the payment security mechanism in favour of the Petitioner.

Petitioner : JSW Hydro Energy Limited (JSW)

Respondents : PTC India Ltd. and Others

Date of Hearing : 7.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Aman Anand, Advocate, JSW
Shri Aman Dixit, Advocate, JSW
Ms. Jyoti Prakash Panda, JSW
Shri Anurag Agarwal, JSW
Shri Aashish Anand Bernard, Advocate, PTC
Shri Paramhans Sahani, Advocate, PTC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to PTC India Limited to establish the payment security mechanism in favour of the Petitioner in accordance with the provisions of the PPA dated 21.3.2006, Settlement Agreement dated 5.8.2013 and Supplementary Agreement dated 1.12.2017. Learned counsel requested to admit the Petition and issue notice to the Respondents.

2. Learned counsel for PTC India accepted the notice and requested for four weeks time to file reply to the Petition.

3. After hearing the learned counsels for the Petitioner and PTC India, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 28.2.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 19.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**